

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 09/85
DATED 31.12.2020 held on 14.01.2021**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.09/85 dated 31.12.2020 of Norms Committee-VI for the year 2020-21 was held on 14.01.2021 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri S.Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, DDG	DGFT

Case No.: 8/6/85-ALC3/2020	Party Name: GALAXY PENCILS MFG. CO.	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00299/AM21/	RLA File :31/82/040/00237/AM16/	Lic.No/Date: 3110065867 13.01.2016	Defer Date:04.02.2021

Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 05.10.2020 followed by reminder on 16.12.2021 to furnish hardcopy of the application, which is awaited. The Committee observed that the license is an old one and wanted to know its present status from RA. The Committee also, decided to send a reminder to the firm and also a letter to RA, Pune to furnish the hard copy of the application for examination.

The case stands deferred to 04.02.2021.

Case No.: 7/6/85-ALC3/2020	Party Name: GALAXY PENCILS MFG. CO.	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00298/AM21/	RLA File :31/82/040/00001/AM17/	Lic.No/Date: 3110066109 04.04.2016	Defer Date:04.02.2021

Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 05.10.2020 followed by reminder on 16.12.2021 to furnish hardcopy of the application, which is awaited. The Committee observed that the license is an old one and wanted to know its present status from RA. The Committee also, decided to send a reminder to the firm and also a letter to RA, Pune to furnish the hard copy of the application for examination.

The case stands deferred to 04.02.2021.

Case No.: 14/22/85-ALC3/2018	Party Name: RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date: 2110001172 27.02.2017	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/10/2015-ED dated 12.11.2020 allowing the following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1.	Litchi Puree	270.960 MT	Litchi Pulp Concentrate	149.020 MT
2.	Litchi Juice Concentrate	96.590 MT	Litchi Pulp Concentrate	107.180 MT

RA may take subsequent consequential action accordingly.

Case No.:9/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00100/AM20/	RLA File :07/24/040/00314/AM18/	Lic.No/Date:0710112856 21.02.2018	*

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/17/2016-ED dated 12.11.2020 allowing the following inputs;

Export Item

Jalapeno Seasoning FCV-5759	494400.000 Kg
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Import Item

1	Sodium Chloride	111004.000 Kg
2	Monosodium Glutamate	21664.000 Kg
3	Sweet Whey Powder	165000.000 Kg
4	Citric Acid Anhydrous Powder	19179.000 Kg
5	Parsley Curly 3 mm	6500.000 Kg
6	Turm Brite wd (Turmeric Oleoresin)	300.000 Kg
7	Onion Powder	39601.000 Kg
8	Garlic Powder	15000.000 Kg
9	Tomato Powder cold break SD 300	28769.000 Kg
10	Artificial Green Pepper flavor Non-Gmo	1888.000 Kg
11	HVP Protex 3398	5267.000 Kg
12	Microcal ET UKI25K BG	7000.000 Kg
13	Vegamine 28D	5267.000 Kg
14	Monopropylene Glycol USP/EP 215K DNN	944.000 Kg

RA may take subsequent consequential action accordingly.

Case No.:15/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:9/85-ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/10/2015-ED dated 12.11.2020 allowing the following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1.	Litchi Puree	315.660 MT	Litchi Pulp Concentrate	149.020 MT

2.	Litchi Concentrate	Juice	118.020 MT	Litchi Pulp Concentrate	107.180 MT
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RA may take subsequent consequential action accordingly.

Case No.:12/11/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:9/85-ALC3/2020 31.12.2020	Rejected
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	
6 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 28.07.2020 followed by reminders on 10.10.2020 and 16.12.2020 in which the reply is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.			

Case No.:1/18/85-ALC3/2019	Party Name:A.C. BROTHERS,	Meet No/Date:9/85-ALC3/2020 31.12.2020	Rejected
HQ File :01/85/050/00127/AM20/	RLA File :29/24/040/00013/AM20/	Lic.No/Date:2910025433 27.09.2019	
7 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 28.07.2020 followed by reminders on 25.09.2020, 01.10.2020 and 16.12.2020 in which the reply is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.			

Case No.:1/21/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00142/AM20/	RLA File :07/24/040/00232/AM20/	Lic.No/Date:0710115951 30.12.2019	Defer Date:04.02.2021
8 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 15.10.2020 followed by reminder on 16.12.2020 in which their reply is still awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately. The case stands deferred to 04.02.2021.			

Case No.:3/21/85-ALC3/2019	Party Name:TECHNO ELECTROMECH PVT LTD	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00144/AM20/	RLA File :34/24/040/00303/AM20/	Lic.No/Date:3410045758 02.01.2020	Defer Date:04.02.2021

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 01.10.2020 followed by reminder on 16.12.2020 in which their reply is still awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.

The case stands deferred to 04.02.2021.

Case No.: 7/21/85-ALC3/2019	Party Name: R.K.GANAPATHI CHETTIAR,	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00148/AM20/	RLA File :32/24/040/00100/AM20/	Lic.No/Date:3210079330 09.01.2020	Defer Date:04.02.2021

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.01.2021 on the basis of the comments of Technical Authority, i.e., MoFPI to furnish following information;

- It has been observed that applicant intends to export "Organic Butter", the fat content in % may be informed by the applicant to estimate its requirement for obtaining 1 kg of Ghee. Further, it has been observed that as per Proforma invoice the port of loading for "Organic Butter" is New Zealand through importer M/s Komatha Impex Pvt. Ltd., Chennai. Whether the "Organic Butter" to be imported is certified as organic by recognized agencies need to be clarified with supporting documents.
- Whether the Export item i.e. Ghee also will have the label claim of "Organic Ghee", please clarify.
- The validity of FSSAI license No. 10012042000352 expired on 31.03.2020. Please inform the renewal status of the same.
- The validity of Registration cum Membership certificate no. 4952 of APEDA also expired on 30.03.2020. Please inform the renewal status of the same.
- The Applicant has not submitted the process flow chart of ghee processing indicating wastage(%) occurs at each stage of processing. Need to be submitted **proper flow chart** while showing wastage at each stage of processing.

The case stands deferred to 04.02.2021.

Case No.: 9/21/85-ALC3/2019	Party Name: VENKATESH FOOD INDUSTRIES	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Rejected
HQ File :01/85/050/00150/AM20/	RLA File :05/24/040/00649/AM20/	Lic.No/Date:0510413315 13.01.2020	

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 28.08.2020 followed by reminders on 01.10.2020 and 16.12.2020 in which the reply is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.:18/21/85-ALC3/2019	Party Name:PRAYAGH NUTRI PRODUCTS (P) LTD.	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00159/AM20/	RLA File :09/24/040/00515/AM20/	Lic.No/Date:0910068398 21.01.2020	Defer Date:04.02.2021

12 **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 24.12.2020 followed by reminder on 12.01.2021 in which their reply is still awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.

The case stands deferred to 04.02.2021.

Case No.:21/21/85-ALC3/2019	Party Name:SUPERHOUSE LTD.,	Meet No/Date:9/85-ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00162/AM20/	RLA File :06/24/040/00084/AM20/	Lic.No/Date:0610039419 23.01.2020	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of DPIIT vide OM No. P-47011/152/2020 dated 23.11.2020 allowing the following inputs;

Export Items:

Item	Qty.
1. Horse riding body protector for adult made of contents in the export product. Rubber Sheet 12 mm 274.5 Sq. Meter and Rubber sheet 24 mm 1114.5 sq. meter.	6390 Numbers
2. Horse riding body protector for kids made of contents in the export product Rubber Sheet 12 mm 412.5 Sq. Meter and Rubber sheet 24 mm 1672.5 sq. meter.	14305 Numbers

Import items

S. No.	Item description	Qty
1	Rubber Sheet 110 cms .(width) +5%, × 190 cms. (length) +5% thickness 24 mm +10% (560. Sheets)336 kg	1170 Sq. Metre
2	Rubber Sheet 110 cms .(width) +5%, × 190 cms. (length) +5% thickness 12 mm +10% 138 sheets)(393.3 kg)	288.00 Sq. Metre
3.	Rubber Sheet 110 cms .(width) +5%, × 190 cms. (length) +5% thickness 24 mm +10% (840 Sheets)504 kg	1756 Sq. Metre
4.	Rubber Sheet 110 cms .(width) +5%, × 190 cms. (length) +5% thickness 12 mm +10% 207 sheets)(590 kg)	433.050 Sq. Metre

RA may take subsequent consequential action accordingly.

Case No.: 22/21/85-ALC3/2019	Party Name: AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00163/AM20/	RLA File :08/24/040/00349/AM20/	Lic.No/Date: 0810147094 28.01.2020	Defer Date:04.02.2021
14 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 04.02.2021.			

Case No.: 25/21/85-ALC3/2019	Party Name: JAYSHRI GAYATRI FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Rejected
HQ File :01/85/050/00166/AM20/	RLA File :11/24/040/00010/AM20/	Lic.No/Date: 1110028680 31.01.2020	
15 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 16.09.2020 followed by reminders on 30.09.2020 and 16.12.2020 in which the reply is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.			

Case No.:4/22/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00170/AM20/	RLA File :07/24/040/00268/AM20/	Lic.No/Date:0710116122 14.02.2020	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/17/2016-ED dated 12.11.2020 allowing the following inputs;

Export Item

16	JALAPENO SEASONING FCV 5759	222480.000 Kg
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Import Items

S.No.	Name of the Item	Quantity Allowed
1	Sodium Chloride	59525.000 Kg
2	Monosodium Glutamate	11917.000 Kg
3	Sweet Whey Powder	74054.000 Kg
4	Citric Acid Anhydrous Powder	8000.000 Kg
5	Parsley Curly 3mm	3253.000 Kg
6	Onion Powder	19097.000 Kg

7	Tomato Powder Cold Break SD 300	14757.000 Kg
8	Artificial Green Pepper Flavour Non-Gmo	1173.000 Kg
9	HVP Protex 3398	2370.000 Kg
10	Microcalet UKI 25K BG	3242.000 Kg
11	Vegamine 28D	2370.000 Kg

RA may take subsequent consequential action accordingly.

Case No.:1/3/85-ALC3/2020	Party Name:TECHNO ELECTROMECH PVT LTD	Meet No/Date:9/85-ALC3/2020 31.12.2020	Rejected
HQ File :01/85/050/00236/AM21/	RLA File :34/24/040/00063/AM21/	Lic.No/Date:3410046164 18.06.2020	
17 Decision : NC considered the case as per agenda and noted that the firm was issued letter on 25.07.2020 followed by reminders on 30.09.2020 and 17.12.2020 to furnish hard copy of the application which is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.			
RA may take suitable consequential action accordingly.			

Case No.:2/3/85-ALC3/2020	Party Name:EICL LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00237/AM21/	RLA File :10/24/040/00025/AM21/	Lic.No/Date:1010060566 26.06.2020	Defer Date:04.02.2021
18 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 16.12.2020 in which their reply is still awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.			
The case stands deferred to 04.02.2021.			

Case No.:3/3/85-ALC3/2020	Party Name:YASHODA MICA AND MINING PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00238/AM21/	RLA File :13/24/040/00017/AM21/	Lic.No/Date:1310049612 02.07.2020	Defer Date:04.02.2021
19 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 25.07.2020 followed by reminders on 30.09.2020 and 17.12.2020 to furnish hard copy of the application which is awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.			
The case stands deferred to 04.02.2021.			

20	Case No.:9/3/85-ALC3/2020	Party Name:NUZEN INDUSTRIES PVT LTD	Meet No/Date:9/85-ALC3/2020	Approved
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		31.12.2020	
HQ File :01/85/050/00244/AM21/	RLA File :09/24/040/00172/AM21/	Lic.No/Date:0910068955 10.07.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of DPIIT vide OM No. P-47011/117/2020-TSW dated 03.12.2020 allowing the following inputs;			
Export Item			
Filter Cigarettes (Length 80mm) (Equivalent to 23133.60 Kg 3060 cases. Each case contains 10000 Cigarettes.		30600000.000 Number	
Import Item			
Cut Tobacco		24290.28 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 15/3/85-ALC3/2020	Party Name:BHANSALI AND COMPANY	Meet No/Date:9/85-ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00250/AM21/	RLA File :02/24/040/00043/AM21/	Lic.No/Date:0210209980 15.07.2020	
21	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis".		
	The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.		
	RA may take suitable consequential action accordingly.		

Case No.: 7/3/85-ALC3/2020	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00242/AM21/	RLA File :05/23/040/00077/AM21/	Lic.No/Date:0510414628 15.07.2020	Defer Date:04.02.2021
22	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of DPIIT. The Committee decided to send a reminder to DPIIT to expedite their comments.		
	The case stands deferred to 04.02.2021.		

23	Case No.: 8/3/85-ALC3/2020	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Approved
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HQ File :01/85/050/00243/AM21/ RLA File :05/23/040/00078/AM21/ Lic.No/Date:0510414629 15.07.2020

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of DPIIT vide OM No. P-47011/151/2020-TSW dated 07.12.2020 allowing the following inputs;

Export Item

Furniture (Bookshelf H-633-70) 1 Nos.	5500.000 Number
1. MDF 7.5 MM=0.02296 CBM	
2. MDF 15.0 MM = 0.00912 CBM	
3. Metal Frame = 1 Set	

Import Item

1. MDF 7.5 MM 2440 * 1220* 7.5 MM	126.28 Cubic Meter
2. MDF 15.0 MM 2440* 1220* 15.0 MM	50.16 Cubic Meter
3. MS Finished Metal Frame 25 MM x 25 MM (of relevant specification)	Net to Net

RA may take subsequent consequential action accordingly.

Case No.:10/3/85-ALC3/2020	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00245/AM21/	RLA File :05/23/040/00076/AM21/	Lic.No/Date:0510414627 15.07.2020	Defer Date:04.02.2021
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of DPIIT. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 04.02.2021.			

Case No.:11/3/85-ALC3/2020	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00246/AM21/	RLA File :05/23/040/00075/AM21/	Lic.No/Date:0510414633 15.07.2020	Defer Date:04.02.2021
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of DPIIT. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 04.02.2021.			

Case No.:14/3/85-ALC3/2020	Party Name:FULLIFE HEALTHCARE PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Approved
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HQ File :01/85/050/00249/AM21/	RLA File :03/94/040/00244/AM21/	Lic.No/Date:0310837212 15.07.2020	
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Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of Tech.2 allowing the following inputs;

Export Item

1. Magensium Aspartate Sachets. Net Content: 1) Magnesium Aspartate Dihydrate:1,005.84 Kgs, 2) Citric Acid Anhydrous: 170.50 Kgs (Indigenous), 3) Sucralose: 6.82 Kgs (Indigenous), 4) Dextrose Anhydroous C: 886.04 Kgs (Indigenous), 5) Collodial Silicon Dioxide: 6.20 Kgs (Indigenous), 6) Flavour Lemon/Orange Durarome TD0994:15.50 Kgs (Indigenous)	1.000 Number
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[Each Sachet contains 3.244 gms Magnesium Aspartate Dihydrate]

Import Item

1.	Magnesium Aspartate Dihydrate	3.277 gms
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RA may take subsequent consequential action accordingly.

Case No.: 12/3/85-ALC3/2020	Party Name: GRAIN N GRACE FOOD INGREDIENTS PRIVATE LIMITED	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00247/AM21/	RLA File :10/24/040/00028/AM21/	Lic.No/Date:1010060585 15.07.2020	Defer Date:04.02.2021

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on the basis of the comments of MoFPI vide email dated 25.11.2020 requesting them to furnish following information;

- 27
- Process Flow Chart for manufacturing of export item.
 - Recipe and Mass Balance of the ingredients.
 - Wastage occurring steps and justification of its percentage.
 - Value addition percentage in imported item.
 - Form 4E with exact details of technical DATA

The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 04.02.2021.

28	Case No.: 2/6/85-ALC3/2020	Party Name: ADANI FOOD PRODUCTS PVT L TD	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
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HQ File :01/85/050/00293/AM21/	RLA File :24/24/040/00042/AM21/	Lic.No/Date:2410043241 15.09.2020	Defer Date:04.02.2021
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Decision : NC considered the case as per agenda and noted that the firm was issued DL on 05.01.2021 on the basis of the comments of Technical Authority, i.e., MoFPI to furnish following information;

- The process flowchart along with the justification for the wastage claimed at the each stage of processing;
- Explicitly mention the processing (grounding, splitting, sterilisation, etc. involved to get the final product.

The Committee observed that, the export product is Cumin Ground/Split/ETO Sterilized. The Committee decided to ask the firm to furnish following information alongwith the information as stated above;

"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished"

The case stands deferred to 04.02.2021.

Case No.: 3/6/85-ALC3/2020	Party Name: ADANI FOOD PRODUCTS PVT L TD	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00294/AM21/	RLA File :24/24/040/00043/AM21/	Lic.No/Date:2410043242 15.09.2020	Defer Date:04.02.2021

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 05.01.2021 on the basis of the comments of Technical Authority, i.e., MoFPI to furnish following information;

- The process flowchart along with the justification for the wastage claimed at the each stage of processing;
- Explicitly mention the processing (grounding, splitting, sterilisation, etc. involved to get the final product.

The Committee observed that, the export product is Cumin Ground/Split/ETO Sterilized. The Committee decided to ask the firm to furnish following information alongwith the information as stated above;

"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished"

The case stands deferred to 04.02.2021.


प्रद्युम्न साहू PRADYUMNA SAHU
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.: 4/6/85-ALC3/2020	Party Name: BALAJI AGRO PVT.LTD.	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00295/AM21/	RLA File :02/24/040/00073/AM21/	Lic.No/Date: 0210210106 16.09.2020	Defer Date:04.02.2021
30 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 followed by reminder on 16.12.2020 to furnish hard copy of the application which is awaited. The Committee decided to send a reminder to the firm and also a copy to RA, Kolkata to furnish hard copy of the application immediately. The case stands deferred to 04.02.2021.			

Case No.: 5/6/85-ALC3/2020	Party Name: GOODRICH CEREALS	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00296/AM21/	RLA File :33/24/040/00013/AM21/	Lic.No/Date: 3310030744 18.09.2020	Defer Date:04.02.2021
31 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 04.02.2021.			

Case No.: 6/6/85-ALC3/2020	Party Name: SAMAN TEA PRIVATE LIMITED	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00297/AM21/	RLA File :02/24/040/00074/AM21/	Lic.No/Date: 0210210119 21.09.2020	
32 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis". The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.			

Case No.: 10/6/85-ALC3/2020	Party Name: RADNIK EXPORTS	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Transferred
HQ File :01/85/050/00301/AM21/	RLA File :05/24/040/00296/AM21/	Lic.No/Date: 0510415311 24.09.2020	
33 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is			

primarily a Norms Committee for Textile and Leather.

Case No.:13/6/85-ALC3/2020	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:9/85-ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00304/AM21/	RLA File :10/24/040/00047/AM21/	Lic.No/Date:1010060666 25.09.2020	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis". The grade, quality & origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.			

Case No.:12/6/85-ALC3/2020	Party Name:DJ SONS CONSUMER GOODS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00303/AM21/	RLA File :05/23/040/00165/AM21/	Lic.No/Date:0510415313 25.09.2020	Defer Date:04.02.2021
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 05.10.2020 followed by reminder on 16.12.2020 to furnish hard copy of the application which is awaited. The Committee decided to send a reminder to the firm and also a copy to CLA, Delhi to furnish hard copy of the application immediately. The case stands deferred to 04.02.2021.			

Case No.:15/6/85-ALC3/2020	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT LTD	Meet No/Date:9/85-ALC3/2020 31.12.2020	Status:Deferred
HQ File :01/85/050/00306/AM21/	RLA File :07/24/040/00152/AM21/	Lic.No/Date:0710117069 28.09.2020	Defer Date:04.02.2021
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for examination and comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 04.02.2021.			

Case No.:1/9/85-ALC3/2020	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2020 31.12.2020	Transferred
HQ File :01/85/050/00329/AM21/	RLA File :03/94/040/00607/AM21/	Lic.No/Date:0310839597 18.11.2020	
Decision : NC considered the case as per agenda and noted that the export/import items are			

textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.: 2/9/85-ALC3/2020	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00330/AM21/	RLA File :03/94/040/00355/AM21/	Lic.No/Date: 0310839601 19.11.2020	Defer Date:04.02.2021
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the technical comments of Tech.2; 38 i) Copy of Drug Manufacturing License showing approved composition of each export item. ii) Copy of Master-Batch Formula for each export item. The case stands deferred to 04.02.2021.			

Case No.: 4/9/85-ALC3/2020	Party Name: BETTERSLEEP SOLUTIONS LLP	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00332/AM21/	RLA File :05/23/040/00264/AM21/	Lic.No/Date: 0510415985 25.11.2020	Defer Date:04.02.2021
39 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 13.01.2021 to furnish hard copy of the application. The Committee decided to send a reminder to the firm and also a copy to CLA, Delhi to furnish hard copy of the application immediately. The case stands deferred to 04.02.2021.			

Case No.: 3/9/85-ALC3/2020	Party Name: QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
HQ File :01/85/050/00331/AM21/	RLA File :03/95/040/00546/AM21/	Lic.No/Date: 0310839733 25.11.2020	Defer Date:04.02.2021
40 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 13.01.2021 to furnish hard copy of the application. The Committee decided to send a reminder to the firm and also a copy to RA, Mumbai to furnish hard copy of the application immediately. The case stands deferred to 04.02.2021.			

41	Case No.: 5/9/85-ALC3/2020	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 9/85-ALC3/2020 31.12.2020	Status: Deferred
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HQ File :01/85/050/00333/AM21/	RLA File :06/24/040/00065/AM21/	Lic.No/Date:0610039700 25.11.2020	Defer Date:04.02.2021
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 13.01.2021 to furnish hard copy of the application. The Committee decided to send a reminder to the firm and also a copy to RA, Kanpur to furnish hard copy of the application immediately.			
The case stands deferred to 04.02.2021.			

Case No.:6/9/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/85- ALC3/2020 31.12.2020	Approved
HQ File :01/85/050/00334/AM21/	RLA File :13/24/040/00055/AM21/	Lic.No/Date:1310049746 27.11.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of Tech.2 allowing the following inputs;			
42 Export Item			
L-Arginine Granular Blend N-Cap [Each 1340 mg Granules contains NLT 1262.5 mg L-Arginine HCL]		1.000 Kg	
Import Item			
1.	L-Arginine HCL 99% Ctrystalline Powder	0.9422 Kg	
RA may take subsequent consequential action accordingly.			

MANUAL AGENDA

M139	Case No. M-139	M/s Cargil India Private Limited	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Rejected
	HQ File : 01/85/171/00022/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO. Date:	
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".			
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 09.10.2020 followed by reminder on 16.12.2020 in which the reply is still awaited. The Committee decided to reject the application for prior fixation of norms under Para 4.06 of HBP, 2015-20.				

RA may take suitable consequential action accordingly.

M140	Case No. M-140	M/s Chedda Specialities Foods Pvt. Ltd.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Rejected
	HQ File : 01/85/171/00051/AM20/DE S. VI	RLA File : 03/94/040/00195/AM20	Lic.No/Ecom No. Date: 03/08/071/66200/0616/4185, 01.06.2019	
Subject: Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.				
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2020 followed by reminders on 28.07.2020 and 01.10.2020 in which the reply is still awaited. Moreover, the Committee observed that the firm has used Refined Palm Oil for manufacture of Chips made of Banana/Potato and Farsan/Namkin etc. in which the accountability of import item used in export product is not possible. The Committee decided to reject the application for prior fixation of norms under Para 4.06 of HBP, 2015-20.				
RA may take suitable consequential action accordingly.				

M141	Case No. M-141	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Rejected
	HQ File : 01/85/50/00034/AM13/D ES.VI	RLA File : 05/24/040/00484/AM 12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	
Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".				
Decision : NC considered the case as per agenda and noted the following observations made by the Technical Authority, i.e., MoFPI vide OM No.E-14011/07/2019-ED dated 24.11.2020;				
After examination of the all information furnished, it could not be possible to justify the claims of the applicant firm and establish extent of percentage blend of Indian Whisky and Imported Whisky. The Contention of the firm that all production is carried out in the presence of State Excise may not be enough to arrive at Input-Output norms with usage of				

	imported inputs of the required alcohol strength.
	Accordingly, the Committee decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case.
	RA may take suitable consequential action accordingly.

M142	Case No. M-142	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Rejected
	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom No. 0510342708 dated 08.01.2013	
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013.			
	Decision : NC considered the case as per agenda and noted that the following observations made by the Technical Authority, i.e., MoFPI vide OM No.E-14011/07/2019-ED dated 24.11.2020;			
	After examination of the all information furnished, it could not be possible to justify the claims of the applicant firm and establish extent of percentage blend of Indian Whisky and Imported Whisky. The Contention of the firm that all production is carried out in the presence of State Excise may not be enough to arrive at Input-Output norms with usage of imported inputs of the required alcohol strength.			
	Accordingly, the Committee decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case.			
	RA may take suitable consequential action accordingly.			

M143	Case No. M-143	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Rejected
	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom No. 0510338321 dated 06.11.2012	
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky			

Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12x750ml) containing 12011 ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No. 0510338321 dated 06.11.2012.

Decision : NC considered the case as per agenda and noted that the following observations made by the Technical Authority, i.e., MoFPI vide OM No.E-14011/07/2019-ED dated 24.11.2020;

After examination of the all information furnished, it could not be possible to justify the claims of the applicant firm and establish extent of percentage blend of Indian Whisky and Imported Whisky. The Contention of the firm that all production is carried out in the presence of State Excise may not be enough to arrive at Input-Output norms with usage of imported inputs of the required alcohol strength.

Accordingly, the Committee decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

M144	Case No. M-144	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Rejected
	HQ File : 01/85/50/00106/AM15/ DES.VI	RLA File : 05/24/040/00278/ AM15	Lic.No/Ecom No. 0510391391 dated 26.09.2014	
	Subject: Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12x750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48x180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014.			
	Decision : NC considered the case as per agenda and noted that the following observations made by the Technical Authority, i.e., MoFPI vide OM No.E-14011/07/2019-ED dated 24.11.2020;			
	After examination of the all information furnished, it could not be possible to justify the claims of the applicant firm and establish extent of percentage blend of Indian Whisky and Imported Whisky. The Contention of the firm that all production is carried out in the presence of State Excise may not be enough to arrive at Input-Output norms with usage of imported inputs of the required alcohol strength.			
	Accordingly, the Committee decided to reject the case with direction to the firm to pay			

Customs Duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

M145	Case No. M-145	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date: 09/85- ALC3/2019 07.01.2021	Status:Deferred
	HQ File : 01/85/171/00072/AM19/ DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	Defer Date:04.02.2021
Subject: Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS) Powder P-90 and Fossence (Oligofructose/FOS) Liquid L95 against import of Refined or White Sugar.				
Decision : NC considered the case as per agenda and noted that the reply of the firm of the DL has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments.				
The case stands deferred to 04.02.2021.				

M-146	Case No. M-146	Party Name: M/s Geltec Private Limited	Meet No/Date: 09/85- ALC3/2019 07.01.2021	Approved															
	HQ File : 01/85/171/00141/AM21- DES.VI	RA F.No. 03/94/040/00351/AM 21	Ecom/AA No. & Date 03/97/068/52200/0696/07 41 dated 08.08.2020																
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules containing Cod Liver Oil, Gelatin and Glycerine USP/FCC" against import of "Cod Liver Oil, Gelatin and Glycerine USP/FCC".																			
Decision : NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP of the application on the basis of technical comments of Tech.2 allowing the following inputs on a 'Net to Net' basis;																			
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Soft Gelatin Capsules of 960mg containing 300 mg Cod Liver Oil,</td><td>1.000 No.</td><td>Cod Liver Oil</td><td>300.000 mg</td></tr> <tr> <td></td><td></td><td></td><td>Gelatin</td><td>166.51 mg</td></tr> </tbody> </table>					S.No.	Export Item	Quantity	Import Item	Quantity	1.	Soft Gelatin Capsules of 960mg containing 300 mg Cod Liver Oil,	1.000 No.	Cod Liver Oil	300.000 mg				Gelatin	166.51 mg
S.No.	Export Item	Quantity	Import Item	Quantity															
1.	Soft Gelatin Capsules of 960mg containing 300 mg Cod Liver Oil,	1.000 No.	Cod Liver Oil	300.000 mg															
			Gelatin	166.51 mg															

	Gelatin 166.51 mg , Glycerine USP/FCC 66.60 mg		Glycerine USP/FCC	66.60 mg
2.	Soft Gelatin Capsules of 460mg containing 315 mg Cod Liver Oil, Gelatin 91.35 mg , Glycerine USP/FCC 39.15 mg	1,000 No.	Cod Liver Oil	315.000 mg
			Gelatin	91.35 mg
			Glycerine USP/FCC	39.15 mg
3.	Soft Gelatin Capsules of 745mg containing 550 mg Cod Liver Oil, Gelatin 116.78 mg , Glycerine USP/FCC 54.22 mg	1,000 No.	Cod Liver Oil	550.000 mg
			Gelatin	116.78 mg
			Glycerine USP/FCC	54.22 mg
4.	Soft Gelatin Capsules of 690.013mg containing 200 mg Cod Liver Oil, Gelatin 104.48 mg , Glycerine USP/FCC 43.76 mg	1,000 No.	Cod Liver Oil	200.000 mg
			Gelatin	104.48 mg
			Glycerine USP/FCC	43.76 mg

RA may take subsequent consequential action accordingly.

M-147	Case No. M-147	Party Name: M/s Geltec Private Limited	Meet No/Date: 09/85- ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/171/00135/AM21- DES.VI	RA F.No. 03/94/040/00247/AM 21	Ecom/AA No. & Date 03/97/068/52200/0690/13 76 dated 04.07.2020	
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules containing Cod Liver Oil, Gelatin and Glycerine USP/FCC" against import of "Fish Lipid Oil, Gelatin and Glycerine USP/FCC".			


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 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
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 Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP of the application on the basis of technical comments of Tech.2 allowing the following inputs on a 'Net to Net' basis;

S.No.	Export Item	Quantity	Import Item	Quantity
1.	Soft Gelatin Capsules of 1400 mg containing 1000 mg Fish Lipid Oil, Gelatin 242.33 mg , Glycerine USP/FCC 112.51 mg	1.000 No.	Fish Lipid Oil	1000.000 mg
			Gelatin	242.33 mg
			Glycerine USP/FCC	112.51 mg
2.	Soft Gelatin Capsules of 1460.20 mg containing 500 mg Fish Lipid Oil, Gelatin 219.70 mg , Glycerine USP/FCC 92.80 mg	1.000 No.	Fish Lipid Oil	500.000 mg
			Gelatin	219.70 mg
			Glycerine USP/FCC	92.80 mg
3.	Soft Gelatin Capsules of 1590mg containing 1200 mg Fish Lipid Oil, Gelatin 239.71 mg , Glycerine USP/FCC 111.29 mg	1.000 No.	Fish Lipid Oil	1200.000 mg
			Gelatin	239.71 mg
			Glycerine USP/FCC	111.29 mg
4.	Soft Gelatin Capsules of 1375mg containing 400 mg Fish Lipid Oil, Gelatin 242.78 mg , Glycerine USP/FCC 112.72 mg	1.000 No.	Fish Lipid Oil	400.000 mg
			Gelatin	242.78 mg
			Glycerine USP/FCC	112.72 mg

RA may take subsequent consequential action accordingly.

M148	Case No. M-148	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/171/00128/AM21/ DES.VI	RLA File :	Lic.No/Ecom No. 03/88/146/47800/0644/93 21 dated 13.11.2019	
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Fat Mix-731 against import of Crude Palm Oil.			

Decision : : NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP of the application on the basis of technical comments of MoFPI furnished vide OM No.E-14011/35/2019-ED dated 16th September, 2020 and allowing the following inputs, after adjusting the sale value of by products, namely Fatty Acids & RBD Palm Stearine.

Export Item

Refined Fat Mix 731 Containing Soyabean Oil 30%, Ground Nut Oil (Small Quantity) & RBD Palm Oil (70%). FFA of RBD Palm Oil in the export product should not be more than 1%.	500.000 MT
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Import Item

Crude Palm Oil (FFA 5%)	246.930 MT
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As mentioned above, the total export quantity of Refined Fat Mix 731 has been restricted to 500 MT in the first instance. The firm may approach Norms Committee for enhancement of export quantities after completing 50% of the exports.

The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

M149	Case No. M-149	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 09/85- ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/171/00126/AM21/ DES.VI	RLA File : 03/94/040/00637/AM 20	Lic.No/Ecom No. 03/88/146/47800/0644/91 87 dated 29.10.2019	


प्रद्युम्न साहू / PRADYUMNA SAHU
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Bleached Deodorized Palm Oil against import of Crude Palm Oil.

Decision : NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP of the application on the basis of technical comments of MoFPI furnished vide OM under Para 4.06 of HBP No.E-14011/35/2019-ED dated 16th September, 2020 and allowing the following inputs, after adjusting the sale value of by product i.e Palm Fatty Acid.

Export Item

Refined Bleached Deodorized Palm Oil (FFA note more than 0.1%)	500.000 MT
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Import Item

Crude Palm Oil (FFA 5%)	494.930 MT
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As mentioned above, the total export quantity of Refined Bleached Deodorized Palm Oil has been restricted to 500 MT in the first instance. The firm may approach Norms Committee for enhancement of export quantities after completing 50% of the exports.

The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

M150	Case No. M-150	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/171/00127/AM21/ DES.VI	RLA File : 03/94/040/00640/AM 20/	Lic.No/Ecom No. 03/88/146/47800/0644/84 38 dated 12.11.2019	

Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Bleached Deodorized Palm Olein against import of Crude Palm Oil.

Decision : NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP of the application on the basis of technical comments of MoFPI furnished vide OM No.E-14011/35/2019-ED dated 16th September, 2020 and allowing the following inputs, after adjusting the sale value of Palm Fatty Acid & RBD Palm Stearine.

Export Item

Refined Bleached Deodorized Palm Olein (FFA note more than 0.1%)	500.000 MT
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Import Item

Crude Palm Oil (FFA 5%)	416.250 MT
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As mentioned above, the total export quantity of Refined Bleached Deodorized Palm Olein has been restricted to 500 MT in the first instance. The firm may approach Norms Committee for enhancement of export quantities after completing 50% of the exports.

The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

M151	Case No. M-151	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Status:Deferred
	HQ File : 01/85/050/00146/AM19/ DES.VI	RLA File : 04/24/040/00117/ AM 19	Lic.No/Ecom No. 0410164640 dated 04.09.2018	Defer Date:04.02.2021

Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Stainless Steel wire of various sizes, Tungsten Carbide balls etc.

Decision : NC considered the case as per agenda and noted the following observations made by Technical Authority, i.e., Tech.1;

"Information submitted by the firm is not complete as reply of point No.2 is not clearly given. Firm may be asked again to give specific reply".

Based on the above observation of Tech.2, the Committee decided to ask the firm to furnish specific reply on the following point;

"Nett. Content of import item No.4 & 10 in each export."

The case stands deferred to 04.02.2021.

M152	Case No. M-152	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Status:Deferred
	HQ File : 01/85/050/00007/AM19/ DES.VI	RLA File : 04/24/040/00297/ AM 19	Lic.No/Ecom No. 0410165426 dated 08.04.2019	Defer Date:04.02.2021
	Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Statinless Steel wire of various sizes, Tungsten Carbide balls etc.			
	Decision : NC considered the case as per agenda and noted the following observations made by Technical Authority, i.e., Tech.1;			
	"Information submitted by the firm is not complete as reply of point No.2 is not clearly given. Firm may be asked again to give specific reply".			
	Based on the above observation of Tech.2, the Committee decided to ask the firm to furnish specific reply on the following point;			
	"Nett. Content of import item No.4 & 8 in each export."			

	The case stands deferred to 04.02.2021.
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M153	Case No. M-153	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Status:Deferred
	HQ File : 01/85/050/00121/AM19/ DES.VI	RLA File : 04/24/040/00240/ AM 18	Lic.No/Ecom No. 0410164055 dated 08.03.2018	Defer Date:04.02.2021
	Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Stainless Steel wire of various sizes, Tungsten Carbide balls etc.			
Decision : NC considered the case as per agenda and noted the following observations made by Technical Authority, i.e., Tech.1; “ Information submitted by the firm is not complete as reply of point No.2 is not clearly given. Firm may be asked again to give specific reply”. Based on the above observation of Tech.2, the Committee decided to ask the firm to furnish specific reply on the following point; “Nett. Content of import item No.2 & 6 in each export.” The case stands deferred to 04.02.2021.				

M-154	Case No. M-154	Party Name: M/s R.B. Agro Milling Pvt. Ltd.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/171/00096/AM20/ DES.VI	RLA File : 05/24/040/00514/ AM 20	Lic.No/Ecom No. 05/99/007/22200/0618/6 575 dated 14.06.2019	
	Subject : Application for modification of norms fixed under Para 4.06 of HBP, 2015-20, submitted by M/s. R.B. Agro Milling Pvt. Ltd. for export of Chickpeas Flour against			

import of Chickpeas (whole/Split).

Decision : NC considered the case as per agenda and heard Shri Raghav Jindal, Director of M/s R.B. Agro Milling Pvt. Ltd. who appeared for PH and indicated that imported inputs are unprocessed Chickpeas & contain husk etc. and need further processing for flour preparation. After due deliberation and based on the earlier technical comments of MoFPI furnished vide OM No. E-14011/6/2020-ED dated 04.08.2020 and inputs provided by the firm, the Committee decided to modify the norms allowing the following inputs after adjusting the value of by products.

Export Item

Chickpeas Flour	500.000 MT
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Import Item

Chickpeas (Whole/Split) (Unprocessed)	551.290 MT
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Other terms and conditions as laid down in the decision of the Committee mentioned in minutes of M.No.03/85 dated 06.08.2020 will remain same.

RA may take subsequent consequential action accordingly.

M-155	Case No. M-155	Party Name: M/s Godfrey Phillips India Ltd.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/050/00106/AM20/ DES.VI	RLA File : 05/23/040/00287/ AM 20	Lic.No/Ecom No. 0510412316, dated 31.10.2019	
	Subject : Application of M/s Godfrey Phillips India Ltd. for correction of the unit of the quantity of the export item.			
Decision : NC considered the case as per agenda and noted that the unit of export item i.e, Cigarettes (84mm) with filter plug (Net content of Tobacco-810390 Kgs) is in Thousands in Nos. whereas in minutes of M.No. 22/85 dated 27.02.2020 it has been mentioned as in Kg. The Committee decided to correct the export item unit which may be read as;				
Cigarettes (84mm) with filter plug (Net content of Tobacco-810390 Kgs)			1050000.000 Thousand in Nos.	

Other terms and conditions of the decision taken in this case as mentioned in minutes of M.No.22/85 dated 27.02.2020 will remain same.

RA may take suitable consequential action accordingly.

M156	Case No. M-156	M/s Cargil India Private Limited	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/171/00064/AM19/DES.V 1	RLA File :03/83/040/00133/AM20	Lic.No/Ecom NO. Date: 05/96/044/33000/0608 /7916, 18.04.2019	

Subject: Application for enhancement of import quantity of Crude Soyabean Oil (FFA 0.5% to 1.0%) for export of Envirotamp FR3 Fluid (Natural Esters for Transformers and Similar Electrical Equipment) FFA0.03% Max, submitted by M/s Cargil India Private Limited.

Decision : NC considered the case. as per agenda and noted that earlier in M.No.12/85 dated 26.09.2019 the firm was allowed for import of 1015 MT of Crude Soyabean Oil against export of 1500 MT of Envirotamp FR3 Fluid. As per the conditions, the firm has completed export of 1498.798 MT and has approached for enhancement of export quantity. Based on the request and documents furnished by the firm, the Committee decided to enhance the export/import with following inputs;

Export Item

Envirotamp FR3 Fluid (Natural Easters for Transformers and Similar Electrical Equipment) (FFA-0.03% Max.)	3000.00 MT
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Import Item

Crude Soyabean Oil (FFA 0.5% to 1.0%)	3030.00 MT
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- Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
- The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.
- No Advance Authorisation should be issued on repeat basis based on the

	above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
iv)	The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.
v)	RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.
RA may take subsequent consequential action accordingly.	

M157	Case No. M-157	M/s Adani Wilmar Limited	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/171/00009/AM20/DES.V I	RLA File :	Lic.No/Ecom NO. Date:	
Subject: Application of M/s Adani Wilmar Limited for correction of FFA quantity in their import item i.e., Crude Palm Oil (Edible Grade) from not less than 10% as approved by the NC in M.No.10/85 dated 22.08.2019 to not more than 10% as per FSSAI notification.				
Decision : NC considered the case as per agenda and observed that in the minutes of M.No.10/85 dated 22.08.2019 the FFA in import item i.e., Crude Palm Oil (Edible Grade) has been mentioned as not less than 10% whereas the firm has represented to correct it as not more than 10%. The Committee with due deliberation decided to correct the FFA of import items i.e., Crude Palm Oil as not more than 10%. Other terms and conditions as laid down in minutes of M.No. 10/85 dated 22.08.2019 in the above mentioned case will remain same.				
RA may take subsequent consequential action accordingly.				

M158	Case No. M-158	M/s Adani Wilmar Limited	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Approved
	HQ File : 01/85/171/00079/AM20/DES.V I	RLA File :08/24/040/00220/AM19	Lic.No/Ecom NO. Date: 08/99/000/36300/0570 /8926	

Subject: Application of M/s Adani Wilmar Limited for correction of FFA quantity in their import item i.e., Crude Palm Oil (Edible Grade) from not less than 10% as approved by the NC in M.No.10/85 dated 22.08.2019 to not more than 10% as per FSSAI notification.

Decision : NC considered the case as per agenda and observed that in the minutes of M.No.10/85 dated 22.08.2019 the FFA in import item i.e., Crude Palm Oil (Edible Grade) has been mentioned as not less than 10% whereas the firm has represented to correct it as not more than 10%. The Committee with due deliberation decided to correct the FFA of import items i.e., Crude Palm Oil as not more than 10%. Other terms and conditions as laid down in minutes of M.No. 10/85 dated 22.08.2019 in the above mentioned case will remain same

RA may take subsequent consequential action accordingly.

M-159	Case No. M-159	Party Name: M/s R.B. Agro Milling Pvt. Ltd.	Meet No/Date: 09/85-ALC3/2019 07.01.2021	Status:Deferred
	HQ File : 01/85/171/00169/AM20/ DES.VI	RLA File : 05/24/040/00514/ AM 20	Lic.No/Ecom No. 05/99/007/22200/0618/6 575 dated 14.06.2019	Defer Date:04.02.2021
	Subject : Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. R.B. Agro Milling Pvt. Ltd. for export of Chickpeas Flour against import of Chickpeas (whole).			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm; "Whether the import item i.e., Chickpeas (whole) is processed or unprocessed" The case stands deferred to 04.02.2021.			

Date:24.02.2021
Place:New Delhi


(Pradyumna Sahu)
Deputy Director General of Foreign Trade